

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 9**

**C.P. (IB)/239(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

**NAME OF THE PARTIES:      STATE BANK OF INDIA V/s RAMILA**  
**DIAM PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Learned Counsel for the Petitioner seeks some time to consider the reply of the Corporate Debtor. One-week time granted.
2. List this matter on **15.04.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna